CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 820 of 2000

Jabalpur, this the 8th day of April, 2004

Hon ble Mr. M.P. Singh, Vice Chairman Hon ble Mr. Madan Mohan, Judicial Member

Hukum Lal Patel
aged about 36 years,
S/o Ram Singh Patel,
Gram + Post: Budherua
Via Nadan,
Distt. Satna.

APPLICANT

(By Advocate - None)

VERSUS

- 1. The Union of India through its Ministry of Communication, Deptt. of Post, New Delhi.
- The Chief Post Master General, MP Circle, Hoshangabad Road, Bhopal.
- The Post Master General, Raipur Region, Raipur.
- 4. The Superintendent Post Offices, Rewa Division, Distt. Rewa.

RESPONDENTS

(By Advocate - Shri S.A. Dharmadhikari)

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

None is present on behalf of the applicant. Since it is an old matter of the year 2000, we are disposing of this OA by invoking the provisions of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. Heard the learned counsel for the respondents.

2. By filing this OA, the applicant has sought the following main reliefs:- at. 31.7.2000

"(ii) Set aside the order/ Annexure-A+1 (iii) Command the respondents to issue a posting order to the applicant persuant to his

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selection as Postal Assistant forthwith with all consequential benefits as if the impugned order dt.31.7.2000 is never passed.

- (iv) direct the respondents to treat the applicant as appointed as Postal Assistant. as if the order dt.31.7.2000 is not passed and direct them to grant seniority, arrears of salary fixation etc. from that appointment of time."
- 3. The brief facts of the case are that the applicant is working as Extra Departmental Agent(for short EDA). In accordance with the Government of India, Ministry of Communication, Department of Posts letter dated 8.3.96 (Annexure-R-1), the unfilled vacancies of Departmental (for Short PA') quota of Postal Assistant/cadre's are to be filled with eligible EDA. Accordingly there were 10 vacancies in Postal Assistant Cadre in the year 1995 from departmental quota which were proposed to be filled from eligible and selection process was held in the year 1997. The applicant was also a candidate for selection to PA lower & cadre from EDA's quota but his name being below in merit in comparison to other candidates, who were selected. in terms of DG Post letter dated 28.2.95(Annexure-R-2), he was not selected. In selection process, total 10 molh candidates were selected, for vacancies that period when strictly in accordance with merits. Aggrieved by this, he has filed this OA claiming the aforesaid reliefs.
- that as per recruitment rules, the verification of mark sheet and antecedents of the selected candidates were required to be completed before giving regular appointment. In the process of verification of mark sheets of the selected candidates, the mark sheet of Smt Poonam Devi shukla(the candidates, the mark sheet of Smt Poonam Devi shukla(the candidate at serial No.5 of Annexure-R.) who had passed Madhyama(Visharad) from Hindi Sahitya have sammelan Allahabad was not found to/the requisite standard of education i.e. 12th class for selection to. PA cadre as

informed by Allahabad University vide their letter dated 2.8.99(Annexure-R-4) and therefore, her name was removed from selected list(Annexure-R-3) in Sept.99. The applicant was wrongly informed of his selection against this vacancy. However, as per instructions issued by the Government of India, Ministry of Communication, Department of Post letter dated 24.9.92(Annexure-R-5) the unutilised vacancies of PA cadre from EDA's quota are to be allotted to the direct recruitment quota(For open Market). Accordingly, the vacancy due to cancellation of the selection of Smt Poonam Devi Shukla was to be transferred to the vacancies for direct recruitment quota for the year 1999 but the selection of the applicant was done in contravention of these Rules. Later on when it was found that the selection of the applicant against a vacancy which has occured due to removal of candidates of the penal is contravention of the rules. his selection was concelled. In view of the rule position, the OA does not have any merits and is liable to be dismissed.

consideration 5. We have given careful/to the pleadings made by the parties. We find that there were 10 vacancies of the Postal Assistant for departmental candidates working as The applicant was one of the candidates for the post and he was placed in the list of selected candidates at serial No. 11, when a candidate at serial No. 5 was removed from panel due to lack of educational qualification, the vacancy was wrongly given to the applicant and the vacancy . However, it was found that the vacancy cannot be utilised by taking another EDA from panel of the selected candidates and is required to be diverted to direct recruitment as per recruitment rules. selection of the applicant was cancelled. The action

taken by the respondents is justified and in accordance with the rules. It is well settled proposition that the candidates to be selected on the basis of competition does not have any legal right for appointment. The OA is therefore, bereft of merits. Accordingly, it is dismissed. No costs.

(Madan Mohan)
Judicial Member

(M.P. Singh) Vice Chairman

SKM

प्रतिनित्त असे शितः प्रतिनित्त असे शितः (१) सित्त असे ज्यासालय स्वानित्त ज्ञानमुर (२) आवेदक भी/असो/ज्ञा (३) प्रत्यों भी/भीनारी/ज्ञा (४) वांयपाल, क्षेप्रशा, ज्यालपुर कर्रा स्वीत स्वाना एवं आवस्यक कार्यवाही ज्ञा

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